

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL  
BENCH, AT MUMBAI  
COMPANY SCHEME PETITION NO. 356 OF 2017.  
CONNECTED WITH  
COMPANY SCHEME APPLICATION NO.180 OF 2017.

In the matter of the Companies Act,  
2013;

AND

In the matter of Sections 230 to 232 of  
the Companies Act, 2013 read with  
Sections 52, 55 and 66 and other  
applicable provisions of the Companies  
Act, 2013

AND

In the matter of Scheme of Arrangement  
and Reconstruction between NIRLEP  
APPLIANCES PRIVATE LIMITED,  
(hereinafter referred to as "Demerged  
Company" or "NAPL") and BHOGALE  
AUTOMOTIVE PRIVATE LIMITED,  
(hereinafter referred to as "Resulting  
Company" or "BAPL")

BHOGALE AUTOMOTIVE PRIVATE )  
LIMITED, (CIN NO. )  
U27203MH2006PTC162910) a company )  
incorporated under the Companies )  
Act, 1956 having its registered office )  
at B-5, MIDC Industrial Area, )  
Railway Station Road, Aurangabad - )  
431005, Maharashtra ) ...Petitioner Company.

Called for Admission

Mr. Chandrakant Mhadeshwar, Advocates for the Petitioner  
Company.

Coram: SH. B.S.V. Prakash Kumar Hon'ble Member (J)

and SH. V. Nallasenapathy Hon'ble Member (T)

Date: 03<sup>rd</sup> May, 2017.

**MINUTES OF ORDER**

- 1) Petition Admitted.
- 2) Petition fixed for hearing on 07<sup>th</sup> day of June, 2017.
- 3) Learned Counsel for the Petitioner states that in pursuance of order dated 23<sup>rd</sup> February, 2017 passed by this Tribunal in Company Scheme Application No. 180 of 2017, the meeting of the Equity Shareholders was convened and held at B-5, MIDC Industrial

Area, Railway Station Road, Aurangabad - 431005, on Thursday, 30th March 2017, at 12.30 p.m. for the purpose of considering, and if thought fit, approving, with or without modification, the proposed Scheme of Arrangement and Reconstruction between NIRLEP APPLIANCES PRIVATE LIMITED, the Demerged Company and BHOGALE AUTOMOTIVE PRIVATE LIMITED, the Resulting Company. In the said meeting the Scheme was approved unanimously. The Chairman of the meeting has submitted his report stating the outcome of the meeting alongwith Affidavit verifying the said Report.

4) The counsel for the Petitioner further submits that as directed by this Tribunal notices have been served upon all the Regulatory Authorities namely, Regional Director, Registrar of companies and Income Tax Authority. Notices have also been served upon all the Unsecured Creditors of the petitioner Company.

5) At least 10 clear days before the date fixed for hearing, Petitioner to publish the notice of hearing of Petition in two local newspapers viz., "Lokmat Times" in English Language, Aurangabad Edition and translation thereof in "Ekmat" in Marathi Language, Aurangabad Edition, both having circulation in Aurangabad.

Sd/-

V. Nallasenapathy Member (Technical)

Sd/-

B.S.V. Prakash Kumar Member (Judicial)